Travancore-Cochin 10,000 0 0 Bombay . 2,355 0 0 Orissa . 350 0 0 TOTAL 10,26,038 1 3

## WORKS TN RIVER VALLEY PROJECTS WITHOUT PRIOR ESTIMATES

102. SHRI GOVINDA REDDY: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) whether there have been any inslances during the period from 1951 to October 1953, of works being done without prior estimates in the River Valley Projects under the control of the Government of India;

(b) if so, the particulars of such works in each of the projects; and

(c) what steps, if any, have been taken to stop the taking up of works without prior estimates?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes.

(b) Such works vary from month to month and year to year. The amount of labour involved in preparing the statements with all the particulars will not be commensurate with the benefit expected. A list of the more important works will be compiled and placed on the Table of the Council as soon as possible.

(c) Instructions have been issued for the strict observance of the codal rules in regard to the execution of works.

## PURCHASE OF COTTON TEXTILE ITEMS BY THE DIRECTORATE GENERAL, SUPPLIES AND DISPOSALS

103. SHRI GOVINDA REDDY: **Will** the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the sources from which and the purposes for which cotton textile items

to Questions

(b) the varieties of items purchased and the value of each variety?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) No cotton textile items were purchased by the Directorate General of Supplies and Disposals in 1952, as purchase of cotton textiles was the responsibility of the Textile Commissioner till 31st October 1953.

(b) Does not arise.

## INDIAN NATIONALS UNDER DETENTION IN FOREIGN POCKETS

104. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) the number of Indian nationals under arrest or detention in the foreign pockets in India;

(b) the reasons for such arrests or detention; and

(c) the action taken by Government to secure their release?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (Shri Jawaharlal Nehru):

(a) (i) French Possessions ... 60

(ii) Portuguese Possessions ...65

(b) Alleged offences against local laws.

(c) As these persons were arrested and detained for offences alleged to have been committed by them against: local laws, it is, normally, not possible for the Government of India to secure their release. But our Consuls-General invariably take up such cases with the local authorities whenever their intervention is considered necessary and proper.